

**THE WORKMEN'S COMPENSATION (AMENDMENT)
ACT, 1976**

NO. 65 OF 1976

[21st May, 1976]

An Act further to amend the Workmen's Compensation Act, 1923

BE it enacted by Parliament in the Twenty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Workmen's Compensation (Amendment) Act, 1976.

Short
title and
com-
mence-
ment.

(2) Sections 2 and 4 shall be deemed to have come into force on the 1st day of October, 1975 and the remaining provisions shall come into force at once.

8 of 1923.

2. In section 2 of the Workmen's Compensation Act, 1923 (hereinafter referred to as the principal Act), in sub-section (1), in sub-clause (ii) of clause (n), for the words "five hundred rupees", the words "one thousand rupees" shall be substituted.

Amend-
ment of
section 2.

3. In section 36 of the principal Act, for the words "two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following", the words "two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.

Amend-
ment of
section 36.

4. For Schedule IV to the principal Act, the following Schedule shall be substituted, namely:—

Substi-
tution of
new
Schedule
for
Schedule
IV.

"SCHEDULE IV

(See section 4)

COMPENSATION PAYABLE IN CERTAIN CASES

Monthly wages of the workman injured		Amount of compensation for—		Half-monthly payment as compensation for temporary disablement
		Death	Permanent total disablement	
1	2	3	4	5
More than Rs. 0	But not more than Rs. 60	Rs. 7,200	Rs. 10,080	Half his monthly wages
60	90	9,720	14,608	36.00
90	120	11,520	16,128	42.00
120	150	13,500	18,900	48.75
150	200	16,800	23,520	60.00
200	300	18,000	25,200	82.50
300	400	19,200	26,880	100.00
400	500	21,000	29,400	118.75
500	600	21,600	30,240	135.00
600	700	23,100	32,340	148.75
700	800	24,000	33,600	160.00
800	900	27,000	37,800	168.75
900	1000	30,000	42,000	175.00

... (faint text, likely a continuation of the Act or explanatory notes)